

vestment will come only if these conditions are subscribed to is somewhat premature to say.

Shri Nath Pai: What was the nature of the discussions which the hon. Finance Minister had with Dr. Scheel, the Economic Minister, when he was here and may we know whether (a) the present guarantees available under the practice of this country which has never expropriated anybody's property, and (b) the guarantees given in the Constitution are not adequate for the German investor who wants to come to this country?

Shri T. T. Krishnamachari: Hon. Member will surely not expect me to give details of the discussions when these matters are still under discussion. But the House may be well assured that the Government of India will not commit itself to any kind of agreement which will be detrimental to the self-respect and honour of this country or which will be in contravention of the provisions of the Constitution.

Shri Sham Lal Saraf: May I know whether the policy that may be forged after these discussions will be applicable to investments already made in the country or to the investments that may follow hereafter?

Shri T. T. Krishnamachari: That again must be the subject-matter of the agreement. Normally if an agreement is made, it will have a wide coverage.

Shri Tridib Kumar Chaudhuri: May I know if this principle of investment guarantee and arbitration will be taken up with each foreign Government separately and agreed to by bilateral agreements or whether there is a general principle which the Government has already arrived at?

Shri T. T. Krishnamachari: There will undoubtedly be one principle guiding bilateral discussions. At the

moment I do not think there is any scope for multilateral discussions on this basis.

Gandak and Kosi Projects

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- *67. { **Shri Shree Narayan Das:**
- Shri Bibhuti Mishra:**
- Shri Bishwanath Roy:**
- Shri Sidheshwar Prasad:**
- Shri Vishwa Nath Pandey:**
- Dr. Mahadeva Prasad:**

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 115 on the 21st November, 1963 and state:

(a) the steps taken to give effect to the programme of river training works in respect of the Gandak and Kosi Projects which was agreed upon at a conference held in New Delhi on the 19th October, 1963;

(b) the difficulties, if any, in the way of full implementation of these projects; and

(c) the steps taken to remove such difficulties?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) to (c). The required land for protection works on the Western Kosi Embankment at Dalwa was made over to the Bihar Government authorities on the 20th January, 1964 and works on the ring bund and the road bund have been started. The land required for the construction of Nepal Bund and other river training works on the Gandak has not yet been made over to the Uttar Pradesh Government authorities. The matter has been taken up at a high level for expediting the delivery of land in Nepal. In the meantime work is completed on the construction of the cross bunds as decided at the Conference held in New Delhi on the 19th October, 1963.

Shri Shree Narayan Das: What is the position with regard to the land to be acquired for the Western Kosi Canal?

Dr. K. L. Rao: In regard to the Western Kosi Canal, there was a certain alignment for which the Government of India has given the sanction but that alignment has not been approved of by the Nepal Government. So, negotiations and discussions are being held with regard to the finalisation of the alignment in Nepal territory.

Shri Shree Narayan Das: What time will it take to come to a final decision in regard to the Western Kosi Canal?

Dr. K. L. Rao: We are completely aware that a decision must be arrived at very early but as His Majesty's Government of Nepal is concerned in this, it is very difficult to state the time.

श्री विभूति मिश्र : मैं यह जानना चाहता हूँ कि श्री मंत्री जी ने प्रश्न संख्या ६५ का जो उत्तर दिया है, उसको ध्यान में रखते हुए क्या मंडक योजना को केन्द्रीय सरकार के मातहत ला कर उस को कार्यान्वित करने का विचार है।

Dr. K. L. Rao: Gandak is one of our best projects in the country and probably with the least amount of cost per acre. Naturally it will claim the highest priority when consideration is being given for giving extra assistance.

Mr. Speaker: He wanted to know whether the Central Government would take it up.

Dr. K. L. Rao: That will be taken up, as I said, for consideration in the Fourth Plan.

Shri Bishwanath Roy: In view of unavoidable delays due to various reasons may I know whether construction of the barrage and the dam on the Gandak River will be completed within the scheduled time and, if so, when?

Dr. K. L. Rao: The Gandak Barrage is scheduled to be completed in four years' time. The matter is pending with the Nepal Government with respect to the land being given on the right side of the river.

श्री क० ना० तिवारी : क्या यह सही है कि फाइनेन्शियल डिफिकल्टीज़ की वजह से जितनी जल्दी गंडक प्राजैक्ट का काम होना चाहिये नहीं हो रहा है और उस में रुकावटें आ रही हैं? अगर हां तो कब तक फायनेन्शियल डिफिकल्टीज़ रिमूव हो जायेंगी?

Dr. K. L. Rao: It is true that it is not possible to allocate sufficient amount of finance to this work. We hope that consideration will be given in the Fourth Plan and the work will be completed in the Fourth Plan.

राष्ट्रीय प्राय

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- श्री विभूति मिश्र :
 - श्री यशपाल सिंह :
 - श्री सिद्धेश्वर प्रसाद :
 - श्री प्र० जं० बहगना :
 - श्री सरजू पांडेय :
 - श्री हरि विष्णु कामत :
 - श्री कोल्ला वैदंघ्या :
 - श्री मोहन स्वरूप :
 - श्री जं० ब० सि० बिष्ट :
 - श्री उमानाथ :
 - श्री स० मो० बनर्जी :
 - श्री बसुमतारी :
 - श्री किशन पटनायक :
 - श्री राम सेवक यादव :
 - श्री बागड़ी :
 - श्री राम हरल यादव :
 - श्री विश्वनाथ पाण्डेय :
 - श्रीमती सावित्री निगम :
 - श्री १० आर० चक्रवर्ती :

क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राष्ट्रीय प्राय